

Table, a copy each (in English and Hindi) of the following papers:

(i) Annual Report and Accounts of the Central Council of Homoeopathy, New Delhi, for the year 1989-90, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the Council.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2345/91 for (i) to (iii) ]

#### **LEAVE, OF ABSENCE**

MR. CHAIRMAN: I have to inform Members that I have received a letter from Shri Bindeshwari Dubey stating that he has been hospitalised and has regretted his inability to attend the current Session.

I have also received a letter from Shri Gaj Singh stating that he is going to Japan to promote tourism and

Indian culture and history and is unable to attend the current Session.

I have received another communication from Shri R. K. Narayan stating that he is not well and is unable to attend the current Session.

All the three Members have requested for grant of leave of absence from all the sittings of the House during the current Session.

Is it the pleasure of the House that permission be granted to Shri Bindeshwari Dubey, Shri Gaj Singh and Shri R. K. Narayan, for remaining absent from all the sittings of the House during the current Session?

(No hon. Member dissented) MR.

CHAIRMAN: Permission to remain absent is granted.

#### **ANNOUNCEMENT RE, GOVERNMENT AND OTHER BUSINESS**

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Monday, the 3rd June, 1991, allotted time for Government and other Business as follows:—

<i>Business</i>	<i>Time Allotted</i>
1. Resolution seeking approval of the Proclamation issued in respect of the State of Haryana.	One hour.
2. Short Duration Discussion on the failure of Government to provide adequate security to Shri Rajiv Gandhi, former Prime Minister and prevent large-scale violence in various parts of the country in the wake of his assassination.	For the rest of the day on Tuesday the 4th June, 1991.

MR. CHAIRMAN: Mr. Gurudas Das Gupta. (*Interruptions*)

SHRI SURESH KALMADI (Maharashtra) : Mr. Chairman, Sir, the assassination of Shri Rajiv Gandhi must be taken up first. This must be first on the Agenda. Haryana can be taken up after that.

श्री जगदीश प्रताप माथुर (उत्तर प्रदेश) : श्रीमान्, आपने स्पेशल मेशन एलाऊ किया है तो मेरा भी एलाऊ होना चाहिए था... (व्यवधान) मेरा स्पेशल मेशन पाकिस्तान पर है, पाकिस्तान ने बार्डर पर जो किया है, उस पर मेरा स्पेशल मेशन एलाऊ करना चाहिए था... (व्यवधान)

SHRI A. G. KULKARNI (Maharashtra) : Sir, if you are permitting Shri Gurudas Das Gupta, you should permit others also. We have some problems. The Deputy Chairman had said that no Special Mentions would be permitted.

SHRI GURUDAS DAS GUPTA (West Bengal) : This is not a Special Mention.

SHRI A. G. KULKARNI: Sir, when you are permitting him, why don't you permit us to mention our problems? You should do justice to all. (*Interruptions*)

श्री सुरन्द्रजीत सिंह ग्रहलुवालिया (बिहार) : सभापति महोदय, 20 मई को जो इलेक्शन हुआ है उसमें माइनोरिटी कम्युनिटी के लोगों को वोट नहीं डालने दिया गया है। बी.जे.पी. के लोगों ने उनको घेर कर मारा है। कानपुर, मुरादाबाद और मेरठ में जो घटनाएँ घटी हैं, उनको उठाने का समय दिया जाए। कितने ही लोगों को वोट नहीं डालने दिया गया है (व्यवधान)

MR. CHAIRMAN: It is at the discretion of the Chair to decide which Special Mention would be permitted. You know that. I will take up other cases later. Now, Mr. Gurudas Das Gupta.

### REFERENCE TO FIRING AT DALIA V.V. ON CEMENT FACTORY WORKERS

SHRI GURUDAS DAS GUPTA (West Bengal); Mr. Chairman, Sir, on the 2nd of June, late in the night, there was a firing, indiscriminate firing, on the cement workers at Dalia of Chohan District in the State of U.P. As a result of the indiscriminate firing, according to our information, twelve people died yesterday. Today morning, I had another frantic call from that State, from our comrade, saying that six more persons succumbed to their injuries. Therefore, in all, 18 people have lost their lives. Fifty four more persons are lying precariously ill in a local hospital. This is because, the 7,000 workers belonging to the cement factory objected to the decision of the U.P. Government to make a downright sale of the cement factory which was running on profit. This is how the public sector is being sold out on lucrative terms, during the elections, not in exchange for nothing, to a big monopoly concern. The only fault of the workers is that they had objected to the deal and they had been carrying on a peaceful agitation which is guaranteed under the norms of the Indian Constitution. It is unfortunate that the Government of U.P., led by its present Chief Minister, wanted not to allow this peaceful agitation. On 2nd of June the management of Dalia came to take over the factory and the workers were objecting in a peaceful way. Not a single person belonging to Dalia management was injured, not a single person belonging to the police was injured, but 18 comrades were killed and 56 have been taken away by the police. This is not only a case of flagrant violation of the democratic principles of the country. This is a

compromise, a downright compromise. The people who want to rule the country want to make a downright sale of the national assets to the private sector.

Sir, I rise to speak on my behalf and on behalf of the workers. I rise to protest and I rise to demand a